

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4174
ANSWERED ON:29.08.2011
BAN ON EXPORTS
Chanabasappa Shri Udasi Shivkumar

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the items whose export has been banned by the Government and the reasons therefor;
- (b) whether the Government proposes to review the policy in this regard; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): In the ITC(HS) Classification of Export and Import Items several items have been banned for exports. These items include all wild animals, beef of cows oxen and calf, bone in meat of buffalo, wood and semi-finished wood products, Sea Shells, Peacock Tail Feathers, Shavings of Shed Antlers of Chital and Sambhar, Pulses, Non Basmati Rice, Wheat, Edible Oils (with a few exemptions) Plants and Plants Portions and their derivatives which are covered under the CITES list or are of forest origin, tallow/fat/oils of animal origin (except lanolin and fish oil), condoms, wood pulp etc. The detailed list is available on the website of DGFT <http://www.dgft.gov.in>. The prohibition on export is to ensure that the commodities are available for domestic consumption and for use by trade and industry at reasonable prices as also safeguarding of natural resources and environment.

(b)&(c): Review of export policy is a continuous process undertaken by the Government from time to time. The Government reviews the export policy in consultation with the administrative Ministries and the Departments concerned, keeping in view the various factors such as availability of goods in the domestic market, production, the price situation and various national and international commitments etc.